STATEMENT II

Range of Retail Prices of Levy Sugar per kilogram upto the end of September 1972.

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Name of the State			Retail price of sugar per kilo- gram issued through fair price shops
r. Maharashtra		-	Rs. 1.78 to 1.82
2. Delhi ·			1.92 to 1.94
3. Kerala ·			500 00
4. Chandigarh Ada	mn.		n se no seme
5. Madhya Pradesh	1		2.00 to 2.20
6. Nagaland		٠	2·12 to 2·17
7. Haryana ·			1.93 to 1.95
8- Pondicherry	*:		1.85
9. Punjab		ř	1.95
10. Mizoram		9	2.26
11. Himachal Prac	lesh	95	2 · 10 to 2 · 40
12. Rajasthan	*		1.98 to 2.15
13. Orissa ·		×	1.96 to 2.26
14. Tamil Nadu			1.85
15. Gujarat •		*	2.06
16. Goa, Daman &	Diu		2.06
17. Andaman Nico	bar	27	2.38
18. West Bengal		÷	2.05 to 2.15
19. Manipur ·		•	2.50
20. Jammu & Kash	mir	٠	2.25 to 2.35
21. Tripura ·			2.11 to 2.35
22. Uttar Pradesh	*	×	Not furnished clearly
23. Bihar	٠	.*.	2.02 to 2.19
24. Andhra Pradesh	1	*	1.67 to 2.08
25. Laccadiv ·	*	*	2.50
of Dalas Massa I	Y		

26. Dadra, Nagar Haveli

1.72 to 1.74

INTER-STATE BUS TERMINUS IN DELHI

- 94. SHRI SITARAM KESRI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:
- (a) whether it is a fact that the work on the Inter-State Bus Ter~-minus in Delhi has been held up;
 - (b) if -so, the reasons therefor; and
- (c) the probable time by when it would be completed?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M. B. RAN A): (a) to (c) There is a project for construction of additional buildings at the Inter-State Bus Terminus, Kashmere Gate, Delhi. The work on this project was held up some time ago in view of certain disputes about land. The work has, however, been re-started and is now in progress. It is not possible at this stage to indicate the date by which the project would be completed.

DDA IMPOSING FINE ON PLQT-I HOLDERS FOR NOT CONSTRUCTING HOUSES

95. SHRI BABUBHAI M. CHINAI:

Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) whether Delhi Development Authority has been imposing fine on those plot holders who have not been able to construct the houses within two years after taking possession of the plot;
- (b) when the decision to levy the fine was taken and at what level;
- (c) what is the amount of fine being imposed; and
- (d) whether the plot holders were informed about the intention of the DDA in regard to the levy of the fine?